

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 601
Appeal-113/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 3(1), New Delhi

...APPELLANT

Vs.

ROC and Ors. (M/s. Ardent Buildwell India Pvt Ltd. ...RESPONDENT

Section
U/s 252

Order delivered on 25.04.2024
HYBRID HEARING (PHYSICAL & VC)

Coram:

SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Appellant/IT Department :Mr. Sanjay Kumar and Ms. Easha;
standing Counsels

For the RoC :Adv. Shankari Mishra, Adv. Jyoti
Khurana

For the Respondent :Mr. Puneet Bajaj, Adv. for R4 with R4
in person.

ORDER

Ld. Counsel on behalf of Income Tax Department is present and submitted that in terms of the order dated 04.01.2024, they have once again served the Respondent No.2 and filed proof of service which is now reflected on the e-portal. She also sought time to file Assessment Order and Demand Notice. Time prayed for is granted. Ld. Counsel on behalf of R-4 is present. Ld. Counsel on behalf of RoC is also present. No one has appeared on behalf of R-2 & R-3, they are set *ex parte*. List the matter on **06.06.2024**.

Sd/-
(Rahul Bhatnagar)
Member (T)

Sd/-
(Mahendra Khandelwal)
Member (J)